

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE NINTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 3476 OF 2017

Between:

D. Rajesh, S/o Muneppa, Aged 23 years, Occ ; Unemployee, R/o Nandimalla Village, Atmakur Mandal, Mahabubnagar District.

.....PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Irrigation and CAD Department, Secretariat Buildings, Hyderabad- 500 022.
2. The District Collector & Magistrate, Mahabubnagar District at Mahabubnagar - 509 001.
3. The Joint Collector, Mahabubnagar District at Mahabubnagar -509 001.
4. The Chief Engineer, Priyadarshini Jurala Project, Gadwal, Mahabubnagar District – 509125.
5. The Superintending Engineer, Priyadarshini Jurala Project, Circle No.1, Gadwal, Mahabubnagar District – 509125.
6. The Superintending Engineer, Rajiv Bhima Lift Irrigation, Pebberu, Mahabubnagar District -509104.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more particularly one in the nature of Writ of Mandamus,

declaring the Clause 4(iii) of G.O.Ms.No.98, Irrigation & CAD (Projects Wing -SRSP.I) Department, dt.15.04.1986 as illegal, arbitrary and has no nexus with the object of providing employment to displaced persons and consequently direct the respondents to consider the petitioner's case under displaced quota for any suitable post.

I.A.NO:1 OF 2017 (WPMP.NO:4121 OF 2017)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents 2, 5 and 6 to consider the representation dt.24.11.2015 without reference to Clause 4(iii) of G.O.Ms.No.98, Irrigation & CAD (Projects Wing :SRSP.I) Department, dt.15.04.1986, pending disposal of writ petition.

Counsel for the Petitioner : SRI P.V.V.SATYANARAYANA

Counsel for the Respondent Nos.1, 4 to 6 : GP FOR IRRIGATION AND COMMAND AREA DEVELOPMENT

Counsel for the Respondent Nos.2 & 3 : GP FOR REVENUE

The Court made the following ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 3476 of 2017
(CNR No.HBHC010666942017)

DATED : 09.09.2026

Between:

D. Rajesh

... Petitioner

AND

The State of Telangana and five others

... Respondents

ORDER:

The instant Writ Petition is filed for the following relief:

".....in the nature of Writ of Mandamus, declaring the Clause 4(iii) of G.O.Ms.No.98, Irrigation & CAD (Projects Wing : SRSP.I) Department, dt.15.04.1986 as illegal, arbitrary and has no nexus with the object of providing employment to displaced persons and consequently direct the respondents to consider the petitioner's case under displaced quota for any suitable post."

2. Sri P.V.V. Satyanarayana, learned counsel appearing for the petitioner seeks permission of this Court to withdraw the instant Writ Petition.

Accordingly, the instant Writ Petition is dismissed as withdrawn.

There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/- M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CC's to GP FOR IRRIGATION AND COMMAND AREA DEVELOPMENT, High Court for the State of Telangana at Hyderabad. (OUT)
2. Two CC's to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. (OUT)
3. One CC to SRI P.V.V.SATYANARAYANA, Advocate [OPUC]
4. Two CD Copies

SA

HIGH COURT

DATED: 09/09/2026

ORDER

WP.No.3476 of 2017



DISMISSING THE W.P

AS WITHDRAWN WITHOUT COSTS.

⑧ NT
17/9/26